

IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P.(S) No. 6905 of 2012

08/29.06.2020 Heard learned counsel for the parties through V.C.

2. Pursuant to the order dated 08.06.2020, the respondent State was directed to file counter affidavit.

However, no counter affidavit has been filed till date.

3. In this view of the matter, put up this case on

20.07.2020.

4. It is made clear that no further time shall be granted to the State for filing the counter affidavit.

(Deepak Roshan, J.)

Pramanik/